F.No.A-32011/11/2010-Ad.II
Government of India
Ministry of Corporate Affairs

New Delhi, dated the 08.02.2011

OFFICE MEMORANDUM

Subject: Approval/Confirmation of the decision taken by the DPC/Screening Committee in its meeting held on 04-12-2010 at RD(SR) Chennai regarding grant of (a) ACP, (b) MACP and (c) Promotions to Group B pay scales, Group B pay bands/grade pays and Group B posts respectively

The undersigned is directed to invite the attention of the office of the RD (SR), Chennai to the letter(s) No. F.No. 1(76)/2010-DPC dated 14.12.2010, No. F.No. 1(133)/ACP/2010 dated 11.01.2011 and No. F.No. 1(133)/ACP/2010 dated 13.01.2011 on the above subject and to convey the approval of the competent authority, as below:

ACP/MACP/Promotions to 'Group C' pay scales/pay bands/grade pays/posts

2.1 The Regional Director is competent to issue orders on the basis of the decision of the DPC/Screening Committee held on 4.12.2010.

2.2 While issuing orders for promotions to Group C posts, it is requested that --- (a) 'promotion-cum-posting orders' may be issued ; (b) transfer of post from one office to other may not be done without Ministry's approval ; and (c) the policy of 'change of office on promotion' where more than one office exist in a city may be invariably followed.

ACP to 31 employees to 'Group B' pay scales

3.1 The decision taken in the DPC/Screening Committee meeting of 4.12.2010 for grant of ACP benefits in Group B pay scales to 31 employees (out of 34 employees recommended) is approved by the competent authority. The signed copy of the relevant portions of Minutes containing the approved list of these 31 employees is enclosed as Annexure A.

3.2 It is requested that before issuing orders, verification of facts/dates, on the basis of which the Screening Committee gave its recommendations, may be undertaken by RD office.
MACP to 46 employees to ‘Group B’ pay bands/grade pays

4.1 The decision taken in the DPC/Screening Committee meeting of 4.12.2010 for grant of MACP benefits in Group B pay bands/grade pays to 46 employees (out of 97 employees recommended) is approved by the competent authority. The signed copy of the relevant portions of Minutes containing the list of these 46 employees is enclosed as Annexure B.

4.2 It is requested that before issuing orders, verification of facts/dates, on the basis of which the Screening Committee gave its recommendations, may be undertaken by RD office.

Promotions to Group B posts (for vacancies existing on 04-12-2010 (date of DPC) plus vacancies arising between 5-12-2010 to 01-02-2011)

5.1 The competent authority approved the decision of the DPC for promotion, of below mentioned 12 employees, to the respective group B posts mentioned against their names, from the dates of their joining, to the new postings to be decided by the RD(SR):

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Name of employee (Ms/Mrs./Mr)</th>
<th>Promotions (as per DPC panel) From</th>
<th>To</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>T Vijayakumar</td>
<td>Steno Gr.II</td>
<td>Steno Gr.I</td>
</tr>
<tr>
<td>1.</td>
<td>R Prasannalakshmi</td>
<td>Steno Gr.III</td>
<td>Steno Gr.II</td>
</tr>
<tr>
<td>1.</td>
<td>R Prasannalakshmi</td>
<td>Steno Gr.III</td>
<td>Assistant</td>
</tr>
<tr>
<td>2.</td>
<td>Ch. S Ramakrishna Babu</td>
<td>UDC</td>
<td>Assistant</td>
</tr>
<tr>
<td>1.</td>
<td>Ch. S Ramakrishna Babu</td>
<td>UDC</td>
<td>JTA</td>
</tr>
<tr>
<td>2.</td>
<td>N. Lalithambal</td>
<td>UDC</td>
<td>JTA</td>
</tr>
<tr>
<td>3.</td>
<td>A Latha</td>
<td>UDC</td>
<td>JTA</td>
</tr>
<tr>
<td>4.</td>
<td>S.R. Radha</td>
<td>UDC</td>
<td>JTA</td>
</tr>
<tr>
<td>5.</td>
<td>I.A. Ansari</td>
<td>UDC</td>
<td>JTA</td>
</tr>
<tr>
<td>6.</td>
<td>A Kannan</td>
<td>UDC</td>
<td>JTA</td>
</tr>
<tr>
<td>7.</td>
<td>R Alamelu</td>
<td>UDC</td>
<td>JTA</td>
</tr>
<tr>
<td>8.</td>
<td>A.R. Manohar</td>
<td>UDC</td>
<td>JTA</td>
</tr>
</tbody>
</table>
5.2 It is clarified that only vacancies up to 01-02-2011 have been taken in account while giving approval in these regular promotion cases. The extended panel recommended by DPC, which is based on --- (a) anticipated retirement vacancies, (b) consequential vacancies after exercise of option for promotion to one post (where an employee is recommended for more than one post) and (c) consequential vacancies due to vacation of posts by promoted employees, may again be sent to the Ministry for its consideration/approval, after these vacancies actually arise.

5.3 While issuing orders for promotions to Group B posts, it is requested that --- (a) ‘promotion-cum-posting orders’ may be issued; (b) transfer of post from one office to other may not be done without Ministry’s approval; and (c) the policy of ‘change of office on promotion’ where more than one office exist in a city may be invariably followed.

6. The copies of ACP/MACP/Promotions orders may be sent to the Ministry. After joining of all promoted employees, revised staff position in all the Group B/C grades in southern region may also be intimated.

To,

The RD(SR) Chennai

Copies to: RD(ER) and RD(NER) Kolkata, RD(WR) Mumbai, RD(NR) Noida and RD(NWR) Ahmedabad --- for information and with the request to clear all cases of ACP/MACP/Promotions of eligible employees as on 31-03-2011 in your region and also simultaneously intimate/remind the Ministry (Ad.II section) about all such cases which are pending in the Ministry.

Copy to — "Employees Corner" for its loading under title "Promotions"